

GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
QUESTION NO 06.12.2010
ANSWERED ON
SALE OF SURPLUS COAL TO STATES

363

Shri Mangala Kisan

Will the Minister of COAL be pleased to state :-

- (a) whether there is any proposal to allow the developers of captive coal mines to sell the surplus coal to the States;
- (b) if so, the details thereof;
- (c) whether the Planning Commission wants Government to open up trading in coal to private players or continue monopoly of the public sector;
- (d) if so, whether Government has accepted this proposal; and
- (e) if so, by when it is likely to be implemented?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION

(SHRI SRIPRAKASH JAISWAL)

(a) to (e): A statement is laid on the table of the House.

STATEMENT AS REFERRED IN ANSWER TO PARTS (A) TO (E) OF THE RAJYA SABHA STARRED QUESTION NO. 363 FOR REPLY ON 06.12.2010

(a): No, Sir.

(b): Does not arise in view of reply given at (a) above.

(c): No such request has been received from the Planning Commission in this regard. However, Planning Commission has written to the Ministry on a representation by a company regarding use of surplus coal from captive mine for their associated company. They have requested the Ministry to prepare guidelines in this regard.

(d) and (e): Does not arise in view of reply given at (c) above.